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UNITED KINGDOM'S COURTS REFORM GIVES STRONGER PROTECTION FOR VICTIMS AND WITNESSES

As per Ministry of Justice on 15th September 2016 United Kingdom "UK" court has provided new plans that Vulnerable victims and witnesses will no longer have to appear in court. The new plans are to roll out pre-trial evidence sessions.

Below are few features:

1. Vulnerable victims and witnesses to be spared the trauma of appearing in court with national roll out of pre-trial evidence sessions
2. Historic joint paper from the Lord Chancellor, Senior President of Tribunals and Lord Chief Justice outlines their £1 billion vision to deliver a justice system that works for everyone
3. Under the shake-up, legal jargon will be replaced by simple language and people will be able to plead guilty to some minor offences and pay fines online

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UNITED KINGDOM AND ARGENTINA AGREE JOINT STATEMENT ON AREAS OF MUTUAL COOPERATION

As per Foreign & Commonwealth Office and The Rt Hon Sir Alan Duncan MP on 14th September 2016 the British Government and the Government of Argentina have agreed to an improved relationship through closer co-operation on areas of mutual interest, including on trade and security.

A UK-Argentine joint statement has been agreed following a series of high level meetings in Buenos Aires with Sir Alan Duncan - the first Foreign Office Minister to visit Argentina since 2009.

During the visit both countries agreed the first positive statement on South Atlantic issues since 1999, which set out a commitment to work together on issues affecting the South Atlantic and the Falkland Islands. They agreed to work toward removing restrictive measures around the oil and gas industry, shipping and fishing affecting the Falkland Islands in the coming months. Both delegations expressed support for a project to identify

WORLD PRACTICE

Asia Europe USA UK Middle East Africa

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In this issue:

- **UNITED KINGDOM'S COURTS REFORM GIVES STRONGER PROTECTION FOR VICTIMS AND WITNESSES**
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the remains of unknown Argentine soldiers buried in the Falkland Islands emphasising the humanitarian nature of this work.

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